

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-87(ND)/2013**

**IN THE MATTER OF:**

Horse-Shoe Capital

Vs.

M/s. Shakti Bhog Foods Ltd. & Ors.

.... Applicant/petitioner

.... Respondents

**Order under Section 397/398 of the Companies Act**

**Order delivered on 20.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Atul N. Advocate

For the Respondent :

**ORDER**

**C.A. No.416(PB)/2017**

Learned Counsel for the non-applicant-petitioner requests for further time to file reply. One last opportunity is granted. Let the reply be now filed on or before 1<sup>st</sup> December, 2017 with a copy in advance to the Counsel opposite.

The matter is already listed for 5<sup>th</sup> December, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-

(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

20.11.2017  
V.Sethi